

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 10/RP/2013**

Subject: Review of Order dated 08.05.2013 in Petition No.272/2010 filed by Damodar Valley Corporation (DVC) for determination of deferred elements of tariff for generation and inter-State transmission of electricity in respect of Damodar Valley Corporation for the period 1.4.2006 to 31.3.2009.

Date of hearing: **29.10.2013**

Coram: Shri Gireesh B. Pradhan, Chairperson  
Shri M.Deena Dayalan, Member  
Shri A.K. Singhal, Member

Petitioner: DVC Ltd.

Respondents: Department of Energy, Govt of West Bengal & 4 others

Parties present: Shri Avinash Menon, Advocate, DVC  
Ms. Anushree, Advocate, DVC  
Shri D.K. Aich, DVC  
Shri R.B. Sharma, Advocate, JSEB  
Ms.Apoorva Misra, Advocate, BSAL  
Ms.Radhika Gupta, Advocate, BSAL

**RECORD OF PROCEEDINGS**

The learned proxy counsel for the petitioner, DVC prayed for adjournment as the counsel appearing in the matter could not be present due to illness. He however, prayed that two weeks time may be granted for the petitioner to file its rejoinder to the replies filed by JSEB and BSAL.

2. The Commission accepted the prayer and adjourned the hearing of the matter. The petitioner is directed to file its rejoinder with copy to the respondents on or before 08.11.2013.
3. Matter shall be listed for final hearing on 12.11.2013.

By order of the Commission

Sd/-  
(T. Rout)  
Chief (Law)